

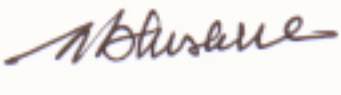
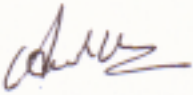
National Company Law Tribunal

Allahabad Bench

CP NO. 140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE COMPANY: M/s Assec (India) Ltd vs. M/s Shashi oils
and fats Pvt Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	PETITIONER	
2.	AMIT VERMA	Advocate	Corporate Debtor	

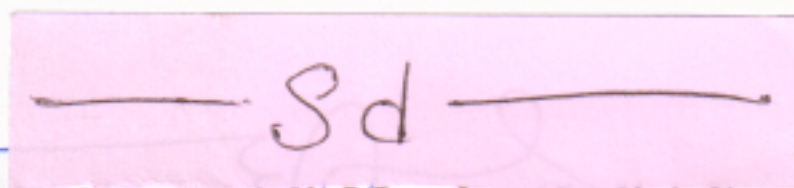
CP No. 140/ALD/2017

Advocate, Shri Abhishek Anand, for the Financial Creditor. Shri Amit Verma files Vakalatnama on behalf of the Corporate Debtor Company. He seeks further time to file objection, if any, to the present I & B petition. Hence, the time is granted. Further the Corporate Debtor Company to file objection, if any, on the present petition within two weeks and to serve an advance copy thereof to the petitioner counsel. Equally, petitioner is also at liberty to file rejoinder, thereto, if any.

The matter be listed on 28th November, 2017.

Date: 06/11/2017

Typed by
Jyoti


H.P. Chaturvedi, Member(Judicial)